

FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B 'A' Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(70)/2012 – IC

IN THE MATTER OF:

Shri G. Selvaraj
D.No. 114/30, East Street
Kumarasampatty
Salem-636007
Tamil Nadu.

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi

Respondent

Date of Hearing : 2.7.2012

Present :

1. None present for the Appellant.
2. Smt. Asha Sota, CPIO
3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.

ORDER

1. The appellant vide his appeal dated 02.06.2012 has prayed to give guidelines for getting 1/3rd share of the vacant land for the original shareholders as per Law and Rules in force.
2. It appears that this is not an RTI matter and does not fall within the purview of RTI Act and Appellate Authority cannot direct as requested by the Appellant.
3. The Appeal is disposed off.
4. File is consigned to records.

5. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005.


(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

To

1. Shri G. Selvaraj, D. No. 114/30, East Street, Kumarasampatty, Salem-636007, Tamil Nadu (by Speed Post).
- ✓ 2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001.
3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
4. PPS to Law Secretary for information.

CPIO

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